

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00135/2017

DATED THIS THE 19TH DAY OF DECEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

C.H. Doddamani,
Aged 57 years,
S/o Hanumappa,
Postal Assistant,
Mundargi SO,
Under Koppal HO,
Residing at Manjunathanagara,
Mundargi – 582 118
Gadag District

.....Applicant

(By Advocate Shri B. Venkatesan)

Vs.

1. The Union of India,
Represented by the Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001

2. The Director of Postal Services,
North Karnataka Region,
Dharwad – 580 001

3. The Superintendent of Post Offices,
Gadag Division, Gadag – 582 101

4. The Postmaster,
Gadag HO – 582 101

.....Respondents

(By Shri K. Dilip Kumar, Counsel for the Respondents)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

In Article II, the charge against the applicant is that he himself had passed/allowed withdrawals to the tune of Rs. 8,96,300/- pertaining to Halawagali BO and Kawaloor BO as detailed without verifying the balance and signature on the SB-7 vouchers violating the provisions of Rule-33 (8) of POSB Manual Volume-I and thereby facilitated BPM of these branch offices to defraud the said amount.

2. We had gone through the defence statement of the applicant in which in relation to Article No. II he would say "The verification of balance to be mainly verified with the pass book. Then only minus balance can be confirmed with LC copies of V2 SBCO (SD-20). This has not been done in this case. Hence balance noted in SD-20 is not to be taken in correct balance." To put it grammatically, he had admitted the charge against him. Therefore the attempt of the respondents to recover this amount is due and correct.

3. There is no merit in the OA. The OA is dismissed. No order as to costs.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No.170/00135/2017

Annexure-A1: Copy of the memo dated 11.09.2014
Annexure-A2: Copy of the representation of the applicant dated 10.09.2015
Annexure-A3: Copy of the representation of the applicant dated 10.12.2015
Annexure-A4: Copy of the representation of the applicant dated 07.03.2016
Annexure-A5: Copy of the letter dated 18.05.2016
Annexure-A6: Copy of the Central Administrative Tribunal, Bangalore Bench order dated 05.08.2014 in O.A. No. 928/2014
Annexure-A7: Copy of the memo dated 16.09.2014
Annexure-A8: Copy of the memo dated 01.10.2014
Annexure-A9: Copy of the memo dated 01.10.2014
Annexure-A10: Copy of the representation of the applicant dated 03.08.2015
Annexure-A11: Copy of the Inquiry Officer's report dated 26.10.2015
Annexure-A12: Copy of the memo dated 19.05.2016
Annexure-A13: Copy of the pay slip of the applicant for the month of June 2016
Annexure-A14: Copy of the applicant's appeal to DPS NK Region dated 20.06.2016
Annexure-A15: Copy of the memo dated 18.01.2017

Annexures with reply statement

Annexure-R1: Copy of the letter dated 28.08.2008 in kannada
Annexure-R2: Copy of the letter dated 03.01.2014
Annexure-R3: Copy of the letter dated 14.02.2014
Annexure-R4: Copy of the letter dated 03.09.2014
